

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No. 217- IA/178(AHM)2022  
ITEM No. 218- IA/377(AHM)2022  
ITEM No. 219- Cont. P/3/(AHM)2024  
In  
C.P.(IB)/62(AHM)2021

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Sysco Industries Ltd

.....Respondent

**Order delivered on 08/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Pratik Thakkar, Advocate in (IA/178/2022

: & Cont. P/3/(AHM)2024)

: Mr. Jaimin Dave, Advocate in (IA/377/2022)

For the Respondent

: None

**ORDER**

**IA/178(AHM)2022**

It is seen from the record that a joint reply of Respondent Nos. 1 to 3 has been already filed on 07.07.2023 vide inward diary No. 3775. No rejoinder was filed to this reply by the Applicant.

A convenience chart has already been filed on 19.10.2023 by the Applicant. However, there is a leave note circulated on behalf of the learned Counsel for the Respondent Nos. 1 to 3.

Re-list all the matter on 03.07.2024

**Cont. P/3/(AHM)2024**

Learned Counsel for the applicant submits that stay is still operating before the Hon'ble NCLAT and next date of hearing of the matter is now 22.05.2024.

Re-list all the matters on 03.07.2024.

**-Sd-**

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**